

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 331 of 1991 (L)

Versus

Hon'ble Mr. Justice U.C.Srivastava, VC

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava, VC)

The applicants were appointed as an Assistant Station Master and worked as such till July, 1983, thereafter were they ~~not~~ sent for training to the Training School Chandausi and completed the training and thereafter since then they ~~not~~ are working as a Station Master. Their prayer is that they may be allowed the same benefit which has been allowed by this Bench of the tribunal and they may be allowed the pay-scale of Rs. 1600-2600/- from the date of passing of the training and the arrears may also be paid.

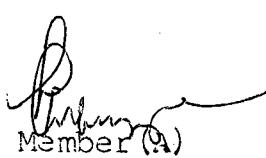
2. The case referred to above, which is O.A. No. 152 of 1990 and other connected cases decided by this Bench on 10.5.91. The applicants claim a particular grade w.e.f. 15-5.1987 i.e. the date of their completion of training as Traffic/Commercial apprentice are 15.5.1987 without there being called upon the date retention, rest as laid down in para 15 of the said letter.

3. We have considered the arguments of the parties in the said case and we have also taken into consideration the decision of the Madras Bench of the tribunal and thereafter, we have arrived at ^a particular conclusion and gave a particular direction, even ~~as~~ the said case also applies in this case also and the said judgement shall form part of this judgement. However, it is being made clear that so far as the question of inter-se-seniority is concerned; the Railway Administration

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will decide the said matter in accordance with law. No order
as to costs.


Member (A)



Vice-Chairman

Lucknow Dated: 28.1.1993.

(RKA)